

Government of India  
Central Board of Direct Taxes

New Delhi, Dated: (14 NOV, 1985)

NOTIFICATION  
(INCOME TAX)

No. 6494 (F.No. 262/18/85-ITJ) : In exercise of the powers conferred by sub-section (1) of Section 121A of the Income-tax Act, 1961(43 of 1961) and, in supersession of all previous notifications in this regard, the Central Board of Direct Taxes hereby directs that the Commissioners of Income-tax (Appeals) of the Charges specified in column (1) of the Schedule below, shall perform their functions in respect of such persons assessed to Income-tax or Surtax or Interest tax in the Income-tax Wards, Circles, Districts and Ranges specified in the corresponding entries in column (2) & (3) thereof as are aggrieved by any of the orders mentioned in clause (a) to (h) of sub-section (1) of Section 11 of Companies (Profits) Sur-tax Act, 1964(7 of 1964) and sub-section (1) of Section 15 of the Interest Tax Act, 1974(45 of 1974) and also in respect of such persons or classes of persons as the Board has directed or may direct in future in accordance with the provisions of clause (1) of sub-section (2) of section 246 of the Income-tax Act, 1961.

SCHEDULE

CIT(A) Charges with H. Qrs.	Income-tax Wards/Circles/Districts	Range of Inspecting Asst. Commissioners of Income-tax
1	2	3
1. Commissioner of Income-tax (Appeals), Central-I, Bombay.	1. ITO Central Cir.	1. IAC, Cen. Range-I
	2. -do-	II
	3. -do-	III
	4. -do-	IV
	5. -do-	V
	6. -do-	VI
	7. -do-	VIII
	8. -do-	VIII
	9. -do-	IX
	10. -do-	X
	11. -do-	XI
	12. -do-	XII
2. Commissioner of Income-tax (Appeals), Central-II, Bombay.	1. ITO Central Cir.	1. IAC, Cen. Range-IV
	2. -do-	XX
	3. -do-	XXI
	4. -do-	XXII
	5. -do-	XXIII
	6. -do-	XXIV
	7. -do-	XXV
3. IAC, Cen. Range-VI.		

1	2	3
	8. ITO Gen. Cir. XXVI	
	9. -do- XXVII	
	10. -do- XXVIII	
3. Commissioner of Income-tax (Appeals), Central-I, IV Bombay.	1. ITO Gen. Cir. XIII	1. IAC, Gen. Range-VII
	2. -do- XIV	2. IAC, Gen. Range-VIII.
	3. -do- XV	
	4. -do- XVI	
	5. -do- XVI	
	6. -do- XVII	
	7. -do- XVIII	
	8. -do- XIX	
	9. -do- XX	
	10. -do- XXI	
	11. -do- XXII	
	12. -do- XXIII	
	13. -do- XXIV	
	14. -do- XXV	
	15. -do- XXVI	
	16. -do- XXVII	
	17. -do- XXVIII	

Whereas an Income-tax Circle Ward, District or part thereof stands transferred by this Notification from one charge to another charge, appeals arising out of assessments made in that income-tax circle, ward or district or part thereof and pending immediately before the date of this notification before the Commissioner of Income-tax (Appeals) of the charge from whom the income-tax ward, circle and district or range or part thereof is transferred shall from the date this notification takes effect, be transferred to and dealt with by the Commissioner of Income-tax (Appeals) of the charge to whom the said circle, ward or district or range or part thereof is transferred.

This Notification shall take effect from 15-11-85.

  
 ( A.K. GARG )  
 Under Secretary  
 Central Board of Direct Taxes

To  
 The Manager,  
 Govt. of India Press,  
 Mayapuri, New Delhi.

Copy to :

1. The Chief Commissioner of Income-tax (Admin.), Bombay.
2. The Registrar, Income-tax Appellate Tribunal, Bombay.
3. The ADI (RS&P), (Bulletin), New Delhi.
4. Ad. VI/ED Sections.
5. The Joint Secretary and Legal Adviser, Ministry of Law, Shashtri Bhavan, New Delhi.
6. ITCG Section ( 2 copies ).

